

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

NEW DELHI THIS THE 11TH DAY OF OCTOBER, 1996.

RA No.182/96 in PT No.215/96 in OA No.1998/96

Coram: Hon'ble Mr. Justice Chettur Sankaran Nair, Chairman

Mohanlal Gupta aged about 56 years
S/o Shri Ram Bhajan Gupta
at present r/o Bungalow No.15-A
Gandhi Road,
Murar, Gwalior (MP).

... Applicant

vs.

1. State of Madhya Pradesh
(Through the Chief Secretary,
Govt. of M.P., Bhopal).

2. Secretary,
General Admn. Department
Govt. of M.P., Bhopal

3. The Union of India
(Through the Secretary,
Dept. of Personnel & Public Grievances &
Pension, New Delhi) ...

Respondents

ORDER
(BY CIRCULATION)

CHETTUR SANKARAN NAIR (J), CHAIRMAN

This is an application to review an order in a petition seeking permission to lodge OA No.1998/96 before this Bench. It was dismissed stating "except for compelling reasons, cases cannot be transferred to this Bench, pendency of which at present is very high." Applicant is a Member of the Board of Revenue and is not in the position of a poor litigant, who may find it difficult to pursue his case at a particular place. The order is not vitiated by an error apparent on the face of the record. The grounds for review (see Smt. Meera Bhanja Vs. Smt. Nirmal Kumari Choudhury, AIR 1995 SC 445) are absent in this case. The review application is without semblance of any merit and is accordingly dismissed.

Dated, the 11th October, 1996.

(Justice C. Sankaran Nair)
Chairman